

42

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

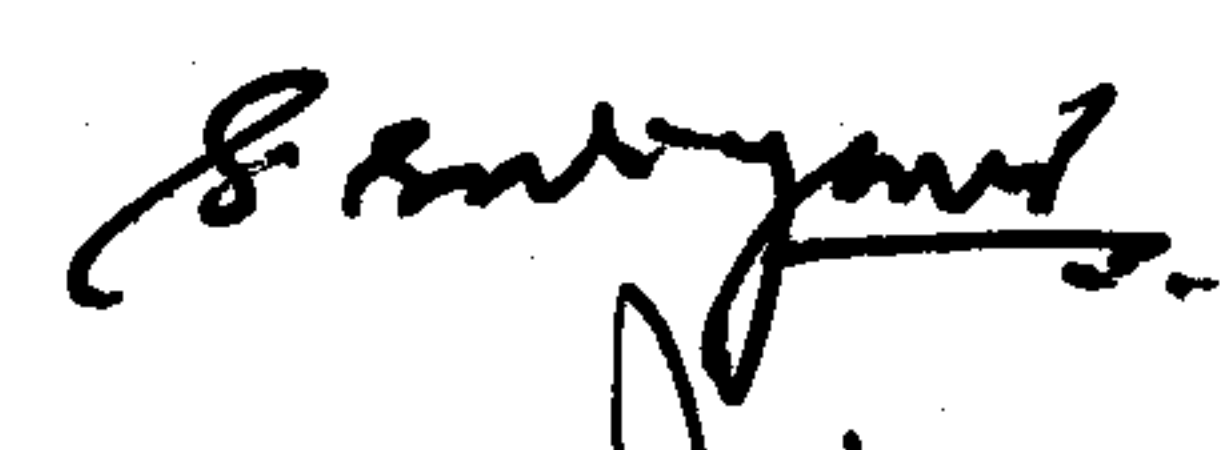
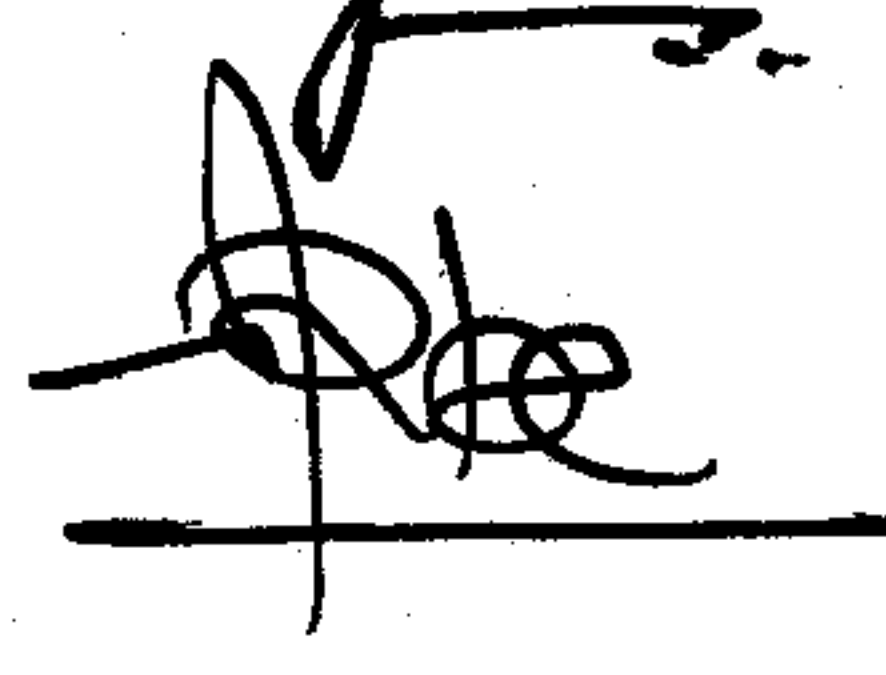
**IA 52/2017 In CP No. 49/397-398/CLB/MB/2012 (Old)**

Coram: **Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.08.2017**

Name of the Company: Prabhakar Processors Pvt. Ltd. & Ors.  
V/s.  
Kusum Devi Tibrewal & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	S. Suryanarayanan	Advocate	Applicant	
2.	ASHOK MEHTA	PCS	A.R. for Respondent (Resp) (Original)	

**ORDER**

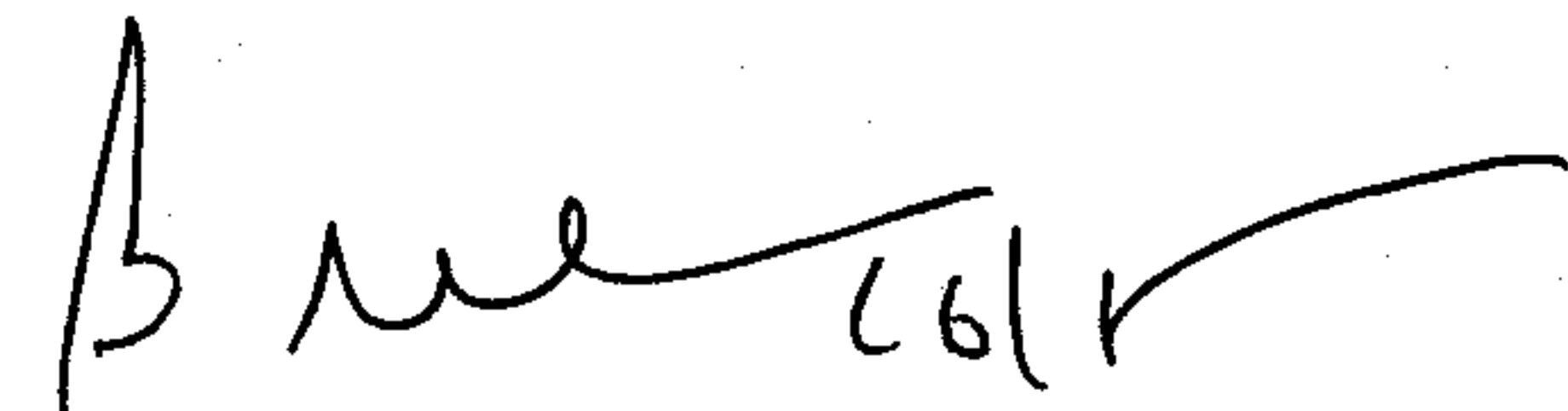
Learned Advocate Mr. S. Suryanarayanan present for Applicant/ original Respondent. Learned PCS Mr. Ashok Mehta present for Respondent/ Original Petitioner.

Heard arguments of Learned Counsel for Applicant and Learned PCS for Respondent in IA 52/2017.

Application is filed for rectification in the order dated 02.01.2017 passed on preliminary issue.

Applicant filed appeal Company Appeal (AT) no. 132/2017 against the order dated 02.01.2017 and appeal has been disposed of by the Hon'ble National Company Law Appellate Tribunal.

Hence, application is disposed of as infructuous.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 16th day of August, 2017.